

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO.272 OF 2024**

IN THE MATTER OF:-

DEEPANK KUMAR SHARMA & Ors.

... APPLICANT

Versus.

UNION OF INDIA & ORS.

... RESPONDENTS

INDEX

S. No.	PARTICULARS	PAGES
1.	REJOINDER ON THE BEHALF OF APPLICANTS TO THE ADDITIONAL AFFIDAVIT FILED BY THE RESPONDENT NO. 9 (SANJAY SHARMA) ALONGWITH AFFIDAVIT.	1-9

New Delhi

Dated: 17/12-25

[VISHWENDRA VERMA] & [SHIVALI]

Advocates for the Applicants
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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

[Under Sections 18(1) read with Sections 14 & 15 of the National
Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO.272 OF 2024

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**REJOINDER ON THE BEHALF OF APPLICANTS TO THE
ADDITIONAL AFFIDAVIT FILED BY THE RESPONDENT NO. 9
(SANJAY SHARMA) ALONGWITH AFFIDAVIT.**

MOST RESPECTFULLY SHEWETH

1. That the Respondent No. 9 (Sanjay Sharma) is a local resident (mausera brother) and cousin of Respondent No. 8 & Respondent No. 10. Being local he was involved in cutting trees and developing colonies as his phone number was mentioned on board/hoarding (Dev Kunj Vihar) as a contact person to deal all the matters of Respondent No. 8 & Respondent No. 10 as the attached photograph showed his contact number.
2. That the Respondent is directly involved and using the land for the purpose of cutting of trees and jointly and severally involved in cutting of trees.

It is therefore, most respectfully prayed that this Hon'ble Court may graciously be pleased to impose heavy penalty on the Respondent No. 9 for wrongly submitting the averments in the affidavit and also tried to mislead this Hon'ble Court on false pretext in the interest of justice.

1166

2

To grant any other and further orders which may be deemed fit and proper in the interest of the justice.

AND FOR THIS ACT OF KINDNESS THE APPLICANT, AS IN DUTY BOUND, SHALL EVER PRAY.

Deepank

Signature of the Applicant

New Delhi
DATED:

[VISHWENDRA VERMA] & [SHIVALI]

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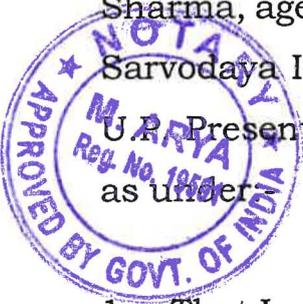
UNION OF INDIA & ORS.

... RESPONDENTS

AFFIDAVIT

I, DEEPANK KUMAR SHARMA, S/o Shri Dinesh Kumar Sharma, aged about 38 years, R/o 1810, Mandi Railway road, Near Sarvodaya Inter College, Railway Road, Pilakhuwa, Tehsil Hapur, U.P. Presently at New Delhi, do hereby solemnly affirm and state as under

1. That I am the Applicant in the above mentioned matter and as such I am well conversant with the facts and circumstances of the case and hence I am competent to swear this affidavit.
2. That the contents of this Affidavit has been drafted by my counsel as per instructions and I have been read over the contents thereof and I understood the same.



9

3. That the contents of this rejoinder are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

*Deepank***DEPONENT****VERIFICATION:**

Verified at Delhi on this the day of December, 2025 that the contents of the aforesaid affidavit are true and correct to the best of my knowledge, information and belief, no part of it is false and no material has been concealed therefrom.

*Deepank***DEPONENT**

ATTESTED
[Signature]
NOTARY PUBLIC

17 DEC 2025